
Samriddhi Shukla Vs Directorate General Of Heath Services And Ors

Writ Petition (C) No. 3219 Of 2019

Court: Chhattisgarh High Court

Date of Decision: Sept. 30, 2019

Hon'ble Judges: P.R. Ramachandra Menon, CJ; Parth Prateem Sahu, J

Bench: Division Bench

Advocate: Rahim Ubwani, B. Gopa Kumar, R.S. Marhas

Final Decision: Dismissed

Judgement

P. R. Ramachandra Menon, CJ

1. The prayers in the writ petition are in the following terms:

(i) That, this Hon'ble Court may kindly be pleased to call for the entire record concerning the case of the petitioner from the respondent authorities for

its kind perusal.

(ii) That this Hon'ble Court may kindly be pleased to direct the respondent no. 2 & 3 to provide list of eligible candidate to respondent no.4 and also to

directed respondent no. 4 to grant admission to the petitioner on the basis of the merit list.

(iii) That, this Hon'ble Court may kindly be pleased to direct the respondent authorities to compensate for the mental agony as the Hon'ble Court may

deem fit.

(iv) Any other relief or relief(s) which this Hon'ble Court may deem fit or proper in the facts and circumstances of the case.

2. Heard Shri Rahim Ubwani, the learned counsel for the Petitioner, Shri B. Gopa Kumar, the learned Assistant Solicitor General for Respondent No.

1 and Shri R.S. Marhas, the learned counsel appearing for the Respondent No. 2.

3. Going by the prayers sought for, to secure admission for the 1 st year MBBS course, it is brought to our notice that the last date for granting

admission, as per the clear cut direction given by the Apex Court was on 31.08.2019. In the said circumstances, this Court is not in a position to give

any relief to the Petitioner, even if we consider the merits projected in the writ petition.

4. In the said circumstances, interference is declined. The writ petition stands dismissed.